

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

RAJYA SABHA

**UNSTARRED QUESTION NO.2727
TO BE ANSWERED ON 22.12.2021**

Special dispensation admission quota in KVS

2727 SHRI HARSHVARDHAN SINGH DUNGARPUR:

Will the Minister of *Education* be pleased to state:

- (a) details of parameters of the exercise of the special dispensation admission quota in KVS as decided by Board of Governors of KVS in its meeting held on 12th July, 2012;
- (b) whether the Ministry of Law has pointed out that the proposal is not in conformity with the Delhi High Court order of November 17, 1998;
- (c) if so, contention of the Ministry in over-ruling the Ministry of Law's objection; and
- (d) whether revised guidelines of increase in the quota would have an adverse impact on 25 per cent reservation under the Right to Education Act, if so, details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

- (a) As per the approval of the 93rd Board of Governors (BoG) of Kendriya Vidyalaya Sangathan (KVS) in its meeting held on 12/07/2012, each Hon'ble Member of Parliament can recommend 06 (six) cases for admission under the Scheme in an academic year but such recommendations shall be confined to children whose parents belong to his constituency either by domicile or on account of having been soon-before posted there or else on account of exigencies of service, migrate to his constituency. Such recommendations would be for admissions in Kendriya Vidyalaya(s) (KVs) located in his constituency only. In case there is no KV in the constituency of the Hon'ble Member of Parliament (Lok Sabha), he/she may recommend these admissions in the KV(s) located in any neighbouring contiguous constituency. For Member of the Rajya Sabha, the State from which the member has been elected would be deemed to be his/her constituency for this purpose. Nominated members of the Rajya Sabha and Lok Sabha can recommend 06 (Six) cases for admission in any one or more KVs of the country.

- i) These admissions shall be over and above the class strength.
- ii) These recommendations would be made for classes I to IX only.
- iii) These admissions would be made at the beginning of the academic year and no admission would be allowed after the prescribed cut-off date of the year.
- iv) The recommendations to be made shall be valid only if these are made in the prescribed format provided to each Member of Parliament by KVS (HQ). Recommendations sent in any other format / manner shall not be considered.
- v) The children recommended by Hon'ble Members of Parliament must be otherwise eligible for admission as per the extant KVS Admission Guidelines.

(b) & (c) Yes, Sir. The observations of Ministry of Law and Justice were conveyed to KVS on 27.07.2011. Subsequently, the matter came up for discussion during the Motion for consideration of "The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012" in Lok Sabha on 16/05/2012 wherein the then Hon'ble Human Resource Development Minister (now Hon'ble Minister of Education) assured the House that special dispensation admission quota of 02 admissions of Hon'ble MP would be enhanced to 06. Thereafter, 93rd BoG of KVS, in its meeting held on 12/07/2012, approved a scheme called the "New Scheme of Special Dispensation Admission for Members of Parliament for recommending names for admission in Kendriya Vidyalayas", under which each Hon'ble MP can recommend 06 (six) cases for admission in an academic year. This was also informed to Hon'ble High Court of Delhi by KVS by filing an Affidavit on 09.8.2012.

(d) This special dispensation quota is over and above the class strength and hence have no adverse impact on 25% reservation under "The Right of Children to Free and Compulsory Education (RTE) Act, 2009".
